

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:410  
ANSWERED ON:07.07.2009  
ASSISTANCE TO KASHMIRI MIGRANTS  
Rawat Shri Ashok Kumar

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the amount admissible and total amount disbursed to Kashmiri migrants as ex-gratia and loan separately during each of the last three years and the current year;
- (b) the number of Kashmiri families displaced and now residing in camps/dwelling units set up in Jammu, Delhi and other States during the said period, yearwise;
- (c) the number and percentage of the families returned to the Valley so far; and
- (d) the measures taken by the Government to rehabilitate the displaced Kashmiris to their homes?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO.410 FOR 7TH JULY, 2009

(a) to (d): Government of Jammu and Kashmir has been providing ex-gratia relief to the next-of-kins of victims of militancy @ Rs. 1.00 lakh in the case of death, Rs. 75,000/-, Rs. 50,000/-, and Rs. 1,000/- for permanent disability, grievous injury and minor injury respectively caused in a terrorist incidents. 50% of the loss of immovable property, subject to a ceiling of Rs. 1.00 lakh is paid as ex-gratia for the property damaged in militancy. As intimated by Government of Jammu and Kashmir, the details of ex gratia disbursed to Kashmiri Migrants during last three years and the current year is as under:-

	(Rs. Lakhs)			
	2006-07	2007-08	2008-09	2009-10 (till 30.6.09)
Funds disbursed	36.95	18.10	19.58	Nil

There is no separate scheme of disbursement of loans to migrants by Government. Govt. of N.C.T. of Delhi has also not disbursed any ex-gratia or loan to Kashmiri Migrants. The migrants can directly approach the banks for sanction of loans as per the laid down procedures. The information concerning disbursement of individual loans is not centrally maintained.

There are 57,981 registered families of Kashmiri migrants putting up in Jammu, Delhi and other States. Of these, about 5000 families are residing in various camps in Jammu and 13 families are staying in camps in Delhi. The number of registered migrants has remained constant during the said period. Though a number of families have evinced interest in returning to the Valley, so far no family has returned.

For facilitating the return of migrants who are willing to return to the Valley, the Central Government approved the construction of 200 flats at Sheikpora in Budgam district. The Shrine in Mattan and Kheer Bhavani has been developed into two model clusters containing temporary shelters for Kashmiri migrants where they could be settled temporarily till such time they can repair their existing residential houses. The State Government has constructed 18 flats at Mattan and 100 one-room tenements at Kheer Bhavani. A Package of Rs.1618.40 crore for return and rehabilitation of Kashmiri migrants to the Valley has been announced on 25.4.08 and an initial amount of Rs. 8.35 crore has been released. The package provides for, provision of assistance for repair/renovation and damaged houses, transit accommodation, continuance of cash and rations relief, students' scholarship, employment in Government and financial assistance for self employment, financial assistance to agriculturists and horticulturists and waiver of interest on loans.